

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) yes, Sir. Details of tickets issued by Air India and Indian Airlines for various sectors on their networks are as under :-

Air India :- April 96 to 15.7.97 : 267

Indian Airlines :- July '96 to June 97 : 1101

The record of value of these tickets is not being maintained.

(c) and (d) Publicity material of the Ministry of Tourism is carried free of cost on Air India flights, subject to availability of capacity.

Martial Song of INA

3034. SHRI R.B. RAI : Will the Minister of DEFENCE be pleased to state :

(a) whether the famous martial song of the INA 'Kadam Kadam Badayeja' whose music was composed by Capt. Ramsingh Thakuri has been classified as Marching song in the Indian Army; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b) The martial patriotic song 'Kadam Kadam Badayeja' has been adopted as the Army Song and was first performed in the Military Band concert at the Subroto Auditorium from 23rd to 26th November, 1996. It also featured as a March tune for the Army Day Parade on 15th January, 1997 and the Republic Day Parade on 26th January, 1997.

Boat Tragedy in Barapani, Shillong

3035. SHRI THOMAS HANSDA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government's attention has been drawn to news item captioned "Negligence Costs Army 8 lakh" appearing in the 'Hindustan Times' dated July 2, 1997;

(b) if so, whether the Government propose to provide necessary safety measures in all the lakes, boat clubs, etc. under the control of Army, so as to avert such accidents in future;

(c) if so, the details thereof;

(d) whether the Government propose to fix responsibility for the tragic accidental cases and to take action

against the persons responsible for the accident; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) to (e) A Court of Inquiry was held by Headquarters Eastern Air Command to inquire into the accident. The Court of Inquiry has held that "No person or organisation be blamed for the accident." However, in view of the adverse verdict held by the National Consumer Dispute Redressal Commission, in addition to existing safety measures and guidelines for safe operation of boats used for training, instructions have been issued by the Army Authorities for strict adherence by all to prevent recurrence of such accidents.

[Translation]

Sports Complex

3036. SHRI BUDHSEN PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have formulated any scheme to provide central assistance for the construction of sports complex in the capitals of the States;

(b) if so, the States where such complex has been constructed or which is under construction and the assistance provided by the Union Government to each State;

(c) whether the Government propose to provide additional central assistance to the sports complex being constructed in Bhopal;

(d) the schemes formulated by the Government to provide basic facilities for the sports in the country;

(e) the details of basic facilities provided in the States with the central assistance so far and the number of States to which the central assistance is proposed to be provided during this year and the extent thereof; and

(f) the number of sports complexes for which central assistance has been provided to Madhya Pradesh so far and the total amount provided for this purpose and the number of stadia constructed thereby and the number of stadia which are under construction and the central assistance proposed to be provided for their completion ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-

MENT (SHRI S.R. BOMMAI) : (a) Yes, Sir. Under the Department's Scheme of Grants for creation of Sports Infrastructure. Central assistance is provided for construction of State Sports Training complexes in the capitals of the States.

(b) The list of States where State Sports Training Complexes (SSTC) have been constructed or are under construction alongwith details of assistance provided so far is given in the Statement-I.

(c) No, Sir. A maximum grant of Rs. 2.00 crores is sanctioned for a State Sports Training Complex. For the Bhopal Complex, an amount of Rs. 1.75 crores, out of Rs. 2.00 crores approved, has already been released and the balance grant shall be released on receipt of Utilisation Certificate/Progress Report in respect of previous grant.

(d) The schemes formulated by the Union Government to provide basic facilities for the sports in the country are (i) the Scheme of Grants for Creation of Sports Infrastructure and (ii) the Scheme of Grants to Rural Schools.

(e) Under the Scheme of Grants for Creation of Sports Infrastructure, States are given grants on matching contribution basis for creation of basic facilities like playfield, indoor/outdoor stadium, swimming pool, skating rink, cycle velodrome and sports hostel. Under the Scheme

of Grants to Rural Schools, grants are given for development of playfield and purchase of non-consumable sports equipment upto a maximum of Rs. 1.00 lakh. The details of central grants given to the States/UTs under the two schemes during the years 1994-95, 1995-96 and 1996-97 are furnished in the enclosed Statements II and III.

There is a total allocation of Rs. 9.00 crores under the two Schemes (Rs. 8.60 crores for the main Scheme of infrastructure and Rs. 0.40 crore for the Scheme for Rural School) during the current year for disbursement to States/UTs Administration. There is no Statewise allocation earmarked.

(f) As mentioned in the reply to part (a) above, only one State Sports Training Complex in each State is assisted by the Union Government. The amount of Central grant released for the State Sports Training Complex at Bhopal is indicated in the reply to part (c). The details of Sports Project Development Area (SPDA) Centres, also called Sports Complexes, assisted by the Union Govt. in Madhya Pradesh, with amounts released for each of them, are given in the enclosed Statement IV. In addition, the details of stadia approved and the quantum of Central assistance sanctioned and released against each, during 1994-95, 1995-96, 1996-97 and till date are given in the enclosed Statement V.

Statement-I

Statement showing the States where State Sports Training Complexes have been constructed or are under construction and the amount of Central assistance sanctioned, released and yet to be released against each.

Sl No.	Location of the State Sports Training Complex	Amount approved (in lakhs)	Amount released (in lakhs)	Amount Yet to be released (in lakhs)
1.	Madras, Tamil Nadu	Rs. 200.00	Rs. 100.00	Rs. 100.00
2.	Lucknow, Uttar Pradesh	Rs. 200.00	Rs. 195.00	Rs. 5.00
3.	Bhubaneshwar, Orissa	Rs. 180.00	Rs. 180.00	—
4.	Kohima, Nagaland	Rs. 200.00	Rs. 130.00	Rs. 70.00
5.	Khuman, Lampak, Imphal, Manipur	Rs. 131.00	Rs. 131.00	—
6.	Jaipur, Rajasthan	Rs. 190.00	Rs. 190.00	—
7.	Badharghat, Agartala, Tripura	Rs. 129.00	Rs. 129.00	—
8.	Shimla, Himachal Pradesh	Rs. 181.00	Rs. 171.00	Rs. 10.00
9.	Faridabad, Haryana	Rs. 200.00	Rs. 175.00	Rs. 25.00
10.	Bhopal, Madhya Pradesh	Rs. 200.00	Rs. 175.00	Rs. 25.00
11.	Pune, Maharashtra	Rs. 200.00	Rs. 200.00	—
Grand Total :		Rs. 2011.00	Rs. 1776.00	Rs. 235.00

Statement-II*Grants Given for creation of Sports Infrastructure*

(All amounts in Rupees)

Sl. No.	State/UT	1994-95	1995-96	1996-97
1.	Andhra Pradesh	Nil	12,50,000	21,50,000
2.	Arunachal Pradesh	10,86,000	20,65,000	Nil
3.	Assam	Nil	46,20,000	8,00,000
4.	Bihar	Nil	25,92,400	Nil
5.	Goa	19,00,000	Nil	Nil
6.	Gujarat	Nil	5,17,242	43,200
7.	Haryana	97,50,000	38,88,000	98,33,400
8.	Himachal Pradesh	45,50,000	1,86,000	89,10,400
9.	Jammu and Kashmir	Nil	Nil	Nil
10.	Karnataka	15,74,250	64,34,300	8,36,37,058
11.	Kerala	16,59,800	6,00,100	19,13,400
12.	Madhya Pradesh	85,00,000	70,00,000	Nil
13.	Maharashtra	10,00,000	1,17,90,500	18,00,000
14.	Manipur	87,50,000	Nil	43,50,000
15.	Meghalaya	Nil	Nil	Nil
16.	Mizoram	Nil	1,07,74,500	86,19,600
17.	Nagaland	75,00,000	25,00,000	Nil
18.	Orissa	45,000	4,95,000	90,00,000
19.	Punjab	Nil	Nil	2,50,000
20.	Rajasthan	Nil	8,25,000	12,30,000
21.	Sikkim	13,15,918	Nil	2,48,454
22.	Tamil Nadu	54,770	3,32,925	35,15,575
23.	Tripura	64,50,000	Nil	14,50,000
24.	Uttar Pradesh	1,31,45,512	54,39,488	8,00,000
25.	West Bengal	4,95,000	5,86,490	35,00,000
Union Territories				
1.	Andaman & Nicobar Islands	Nil	Nil	Nil
2.	Chandigarh	Nil	1,75,500	1,75,500
3.	Dadra & Nagar Haveli	Nil	Nil	Nil
4.	Daman & Diu	Nil	Nil	Nil
5.	Delhi	Nil	Nil	12,50,000
6.	Pondichery	Nil	Nil	Nil
7.	Lakshadweep	Nil	Nil	Nil

Statement-III

Central grant released to States/UTs during the years 1994-95, 1995-96 and 1996-97 under the Scheme of Grants to Rural Schools

(All amounts in Rupees)

Sl. No.	State/UT	1994-95	1995-96	1996-97
1.	Andhra Pradesh	11,87,041	3,51,499	3,81,173
2.	Arunachal Pradesh	1,00,000	21,600	-
3.	Assam	-	9,41,596	-
4.	Bihar	6,77,323	7,85,967	-
5.	Goa	-	99,100	-
6.	Gujarat	-	2,00,000	99,346
7.	Haryana	99,965	63,420	1,00,000
8.	Himachal Pradesh	5,79,527	11,44,634	1,00,000
9.	Jammu and Kashmir	1,63,245	-	1,53,455
10.	Karnataka	5,22,008	2,95,755	1,00,000
11.	Kerala	84,925	-	-
12.	Madhya Pradesh	1,00,000	95,934	-
13.	Maharashtra	2,96,910	1,00,000	-
14.	Manipur	10,98,853	6,16,673	34,949
15.	Meghalaya	-	-	-
16.	Mizoram	-	-	-
17.	Nagaland	9,00,000	1,00,000	-
18.	Orissá	12,67,110	1,98,226	7,57,409
19.	Punjab	-	1,00,000	1,00,000
20.	Rajasthan	-	1,49,595	-
21.	Sikkim	-	-	-
22.	Tamil Nadu	2,52,311	1,30,700	-
23.	Tripura	94,095	7,54,289	73,175
24.	Uttar Pradesh	1,99,515	1,73,570	2,93,709
25.	West Bengal	2,35,271	1,29,080	-
Union Territories				
1.	Andaman & Nicobar Islands	-	-	2,58,198
2.	Chandigarh	-	-	-
3.	Dadra & Nagar Haveli	-	-	-
4.	Daman & Diu	-	-	-
5.	Delhi	-	-	-
6.	Pondichery	-	-	96,086
7.	Lakshadweep	-	-	-
Grand Total		78,58,099	64,61,638	25,47,800

Statement-IV

Sports Projects Development Area (SPDA) Centres sanctioned for M.P. under the Scheme of Grants for Creation of Sports Infrastructure

Sl. No.	Location of the project.	Amount approved (in lakhs)	Amount released (in lakhs)	Remarks.
1.	SPDA Centre at Dhar.	10.00	10.00	
2.	SPDA Centre at Jabalpur.	29.50	29.50	
3.	SPDA Centre at Raipur.	23.00	13.00	
4.	SPDA Centre at Sehore.	32.00	32.00	
5.	SPDA Centre at Gwalior.	15.00	15.00	

Statement-V

Statement showing the details of stadia sanctioned for M.P. and the quantum of assistance sanctioned against each during the years 1994-95, 1995-96 and 1996-97 under the Scheme of Grants for Creation of Sports Infrastructure

Sl. No.	Name of the project and location	Amount approved (in lakhs)	Amount released (in lakhs)	Remarks.
1.	Mini Stadium at Balod, Durg Dist.	18.00	-	PR is awaited
2.	Multipurpose Indoor Games Hall at Burhanpur, East Nimar Dist.	19.975	-	PR is awaited
3.	Stadium at Morena.	12.00	2.50	Amount of Rs. 9.50 lakh shall be released on receipt of UC/PR.
4.	Sports Stadium (Chhatrasal Sports Stadium) at Pichhore, Shivpuri Dist.	6.00	-	PR is awaited

[English]

Sports Complexes

3037. SHRI VIJAY PATEL : Will the Minister of